

TO BE PUBLISHED IN PART II OF SECTION 5(11) OF THE GAZETTE
OF INDIA,
F.No. 127/28/83-TTAD
Government of India
Central Board of Direct Taxes
New Delhi.

Dated: 21. 11. 83

No. 5474: Whereas in exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes have conferred on the Commissioner of Income-tax, (Investigation and Survey), Hyderabad, jurisdiction concurrent with those of the Commissioners of Income-tax, Andhra Pradesh-I, Andhra Pradesh-II and Visakhapatnam, the Central Board of Direct Taxes, in exercise of the powers conferred by sub-section (2) of section 121, hereby directs that the Commissioner of Income-tax specified in Col.1 of the Schedule hereto annexed with headquarters specified in Col.2 thereof shall alone perform functions in respect of such cases or classes of cases as are referred to in Col.3 of the said Schedule and the Commissioners of Income-tax, Andhra Pradesh-I, Andhra Pradesh-II and Visakhapatnam, shall not exercise over the cases or classes of cases as are referred to in col.3 of the said Schedule. This notification is issued in supersession of all the notifications issued earlier in this behalf.

SCHEDULE

C.I.T. (1)	Head-Quarters. (2)	Jurisdiction. (3)
Commissioner of Income-tax, (Investigation & Survey).	Hyderabad.	All cases comprised within the jurisdiction of - (a) Survey Circle, Visakhapatnam, Kakinada, Vijayawada, Guntur, Nellore, Tirupathi, Kurnool, Warangal and Hyderabad. (b) Special Investigation Circles - I and II, Hyderabad. Special Investigation Circle, Guntur and Special Investigation Circle, Visakhapatnam.

5208/83
26/11

TO BE PUBLISHED IN PART II OF SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 21.11.1983

NOTIFICATION
INCOME TAX

No.5474: (F.No.187/28/83-IT(AI)): Whereas in exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes have conferred on the Commissioner of Income-tax, (Investigation and Survey), Hyderabad, jurisdiction concurrent with those of the Commissioners of Income-tax, Andhra Pradesh-I, Andhra Pradesh II and Visakhapatnam, the Central Board of Direct Taxes, in exercise of the powers conferred by sub-section (2) of section 121, hereby directs that the Commissioner of Income-tax specified in Col.1 of the Schedule hereto annexed with headquarters specified in Col.2 thereof shall alone perform functions in respect of such cases or classes of cases as are referred to in Col.3 of the said Schedule and the Commissioners of Income-tax, Andhra Pradesh-I, Andhra Pradesh-II and Visakhapatnam, shall not exercise over the cases or classes of cases as are referred to in Col.3 of the said Schedule. This notification is issued in supersession of all the notifications issued earlier in this behalf.

SCHEDULE

<u>C.I.T.</u>	<u>HEADQUARTERS.</u>	<u>JURISDICTION</u>
<u>1.</u>	<u>2.</u>	<u>3.</u>
Commissioner of Income-tax, (Investigation)	HYDERABAD.	All cases comprised within the jurisdiction of - (a) Survey Circle, Visakhapatnam, Kakinada, Vijaywada, Guntur, Nellore, Tirupathi, Kurnool, Warangal and Hyderabad. (b) Special Investigation Circles-I and II, Hyderabad. Special Investigation Circle, Guntur, Film Circle, Hyderabad and Special Investigation Circle, Visakhapatnam. (c) Inspecting Assistant Commissioner of Income-tax (Assessments)-I and II, Hyderabad. Inspecting Assistant Commissioner of Income tax (Assessments), Guntur and Inspecting Assistant Commissioner of Income tax (Assessments), Visakhapatnam. (d) any other Survey Circle as may hereafter be created by the Commissioner of Income-tax (Inv. and Survey) under the powers vested in him by Section 124(1).

(e) Inspecting Assistant Commissioner
of Income-tax(Survey)Hyderabad.

This notification shall come into force from 21-11-83.

Sd/-

(R.K.TEWARI)

UNDER SECY:CENTRAL BOARD OF DIRECT
TAXES.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Near Rajouri Garden, New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Ins.(IT)/(E&S)/(P&PR)/(Inv.), New Delhi.
3. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
4. Director of O&M Services (IT), 1st floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
5. All officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
6. Comptroller & Auditor Gl. of India, New Delhi (20 copies).
7. Bulletin Section of Dte. of Ins.(RS&PR), New Delhi (5 copies).
8. Shri P.K.Kartha, Jt.Secy., Ministry of Law, Justice & Co. Affairs(Deptt. of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, CBDT, H-Block, Vikas Bhawan, New Delhi.

Sd/-

(R.K.TEWARI)

UNDER SECY:CENTRAL BOARD OF DIRECT
TAXES.

AUTHORISED FOR ISSUE

NO:CC/ITAI/5154/1673/RSP/83.

S.K.Sen
(S.K.SEN)
ASSTT.DIRECTOR OF INSPECTION
(RS&PR)

*TC/-

(1)

(2)

(3)

(c) Inspecting Assistant Commissioner of Income-tax (Assessments)-I and II, Hyderabad,
Inspecting Assistant Commissioner of Income-tax (Assessments), Guntur and
Inspecting Assistant Commissioner of Income-tax (Assessments),
Vizianagaram.

(d) any other Survey Circle as may hereafter be created by the Commissioner of Income-tax (Investigation and Survey) under the powers vested in him by Section 184(1).

(2) Inspecting Asst. Commissioner of Income-tax
(Survey) Hyderabad

This notification shall come into force

from 1-1-1963.

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The Secy.
Under Secretary,
Central Board of Direct Taxes,
New Delhi.